

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.198/2003

Thursday this the 15th day of May, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

V.K.Krishnan
S/o Late Kesavan Nair
Working as Senior Assistant
All India Radio
Kannur.

Applicant

(By advocate Mr.B.Sajeev Kumar)

Versus

1. Director General
All India Radio
New Delhi.
2. Station Engineer
All India Radio
Kannur.
3. The Secretary to Govt. of India
Ministry of Finance
New Delhi.
4. Union of India represented by
The Secretary to Govt. of India
Ministry of Information & Broadcasting
New Delhi.

Respondents.

(By advocate Mr.C.Rajendran, SCGSC)

The application having been heard on 15th May, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

Applicant who is working as Senior Assistant in All India Radio, Kannur has filed this application for a declaration that he is entitled to get the arrears of pay as stipulated in Annexure A-2 and for a direction to the respondents to disburse the same together with interest at 12% per annum.

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2. When the Original Application came up for final disposal today, the learned counsel of the applicant states that the respondents have granted to the applicant the benefits sought in this application and, therefore, the OA has become redundant and may be closed without any further order or directions.

3. In the light of what is stated by the counsel for the applicant, since the applicant has already received the benefits, this application is closed without any order as to costs.

Dated 15th May, 2003.



A.V.HARIDASAN
VICE CHAIRMAN

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